

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/997/2020

This the 11th day of November, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)



1. Romesh Chander age 58 years, S/o Late Amar Chand R/o Village Kaghote, Tehsil Ramnagar, District Udhampur.
2. Uttam Singh age 51 years, S/o Sh. Kanwal Singh, R/o Village Umalla, Tehsil & District Udhampur.

.....Applicants

(Advocate: Mr. Abhinav Sharma)

Versus

1. Union Territory of J & K through Commissioner/Secretary, power Development Department, Civil Secretariat, Jammu.
2. Chief Engineer, Electrical Maintenance & Rural Electrification Wing, Jammu.
3. Superintending Engineer, Operations and Maintenance Circle – III, Batote.
4. Executive Engineer, Electric Division JPDCL, Udhampur.

.....Respondents

(Advocate: Mr. Rajesh Thappa, DAG)

O R D E R

[O R A L]



1. During the course of arguments, learned counsel for the applicants submits that he will be satisfied if a direction is given to respondents/competent authority to consider and decide the representation of the applicants dated 14.09.2020 (Annexure A-12) within a stipulated period of time.
2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to consider and decide the representation of the applicant dated 14.09.2020 (Annexure A-12) by passing a reasoned and speaking order in accordance with rules and regulation within a period of two weeks from the date of receipt of a certified copy of this order with intimation to the applicants. No order as to costs.
3. It is made clear that I have not expressed any opinion on the merits of the case.

(RAKESH SAGAR JAIN)
MEMBER (J)

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